amount has been paid by making limited diversion of money from other sources. Tea Trading Corporation of India Ltd. is responsible for running day-to-day affairs of the tea gardens owned by it. The Corporation has been advised to tone up working of its Gardens Division so as to generate sufficient surpluses to meet all expenses.

#### चाय का उत्पादन बढाया जाना

1873. चौधरी हरि सिंह: क्या वाणिजय मंत्रो यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने चाय का उत्पादन बढाने के लिये फरवरी, 1994 में 20 करीड रुपयें की किसी योजना की घोषणा की है ;
- (ख) यदि हां, तो तत्सम्बन्धी ब्यौरा नया है ;
- (ग) उक्त बोजना का कार्यान्वयन कव किया जाएगा; और
- (घ) चाय उत्पादन वाले किन-किन श्रेत्रों में यह धनराशि खर्न किये जाने की सम्भावना

वाणिजय मंत्री (श्री प्रणव मुखर्जी) : (क) से (घ) दितीय वर्ष 1994-95 के दौरान चाय बोर्ड को विभिन्त योजना, स्कीमों के कार्या-न्वयन के लिये बजट प्राक्कलन 1994-95 में 20 करोड रुपये के परिव्यय का प्रस्ताव किया गया है। प्रस्तावित परिव्यय में सरकार हारा अनुमौदित विभिन्न चालू एवं नई योजनाओं के लिये 10.39 करोड रुपये के ऋण के रूप में, 5.79 करोड़ रूपये की पूंजी इम्दाद के रूप में तथा 2.82 करोड़ रुपये सहायता अनुदान के रूपों में शामिल है। सहायता अनुदान में से 2.14 करोड़ रुपये छह नई अनुसंधान योजनाओं और दो बिकास योजनाओं के कार्यान्क्यन के लिए निर्धारित किए गए हैं। इस सम्पूर्ण परिष्यय का उपयोग सारे भारत के चाय बागानों की

विकास योजनाओं के कार्यान्वयन के लिए किया जाएगा और किसी पथक चाय उत्पादक क्षेत्र के लिये कोई विशिष्ट राशि निर्धारित नहीं की गई है।

### Commerce Minister's Statement on Exit **Policy**

1874. SHRIMATI SARLA MAHBSH-WART: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact during a visit to the annual meeting of World Economic Forum at Davos, Commerce Minister was particularly asked about Exit Policy in India, and
- (b) whether same assurance has been given to foreign investors on the count 6f Exit Policy?

THE MINISTER OF COMMERCE {SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) No, Sir.

## Foreign Exchange Earning through Export of Foodgrains

1875. SHRI ASHOK MITRA: Will the Minister of COMMERCE be pleased to state:

- (a) the foreign exchange earned from export of foodgrains in each of the year since 1990-91:
- (b) the details of the principal food-grains exported in these year
- (c) the targets set for such exports for each of the next five years; and
- (d) whether Government are satisfied that such export do not affect the domestic price level and the interest of domestic consumers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE, CIVIL SUPPLIER CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMA-LUDDIN AHMED): (a) and (b) The details of foodgrains exported and foreign

exchange earned therefrom since 1990-91 are as under:-

| Year    |        | Rice   | Wheat  | Other Cereals |
|---------|--------|--------|--------|---------------|
| 1990-91 | Qty.   | 505029 | 139470 | 7310          |
|         | Value  | 461.57 | 31.13  | 2.77          |
| 1991-92 | . Qty. | 678463 | 586519 | 14150         |
|         | Value  | 755.58 | 126.98 | 7.01          |
| 1992-93 | . Qty. | 606980 | 37278  | 17079         |
|         | Value  | 971.93 | 10.17  | 10.13         |
| 1993-94 | Qty.   | 468428 | 35000  | 44465         |
|         | Value  | 775.62 | 0.18   | 12.61         |

(April—November, 1993)

(c) Itemwise targets of foodgrains ex port for the next five years have not been fixed. (d) It is the policy of Government to allow the export of items of mass consumption in such a manner that it does not compromise our food security.

#### Patent Right of Medicinal Plants

1876. SHRI ASHOK MITRA: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that because of the new GATT treaty, foreigners will henceforth have an unrestricted right to take out medicinal and other plant out of the country.
- (b) whether it is also a fact that medicines manufactured overseas with the help of the extracts from such plants will enjoy patent right in our country; and
- (c) whether legal opinion has been sought on the claim of patent rights on medicinal plants subjected to exports?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) and (c) Medicines manufactured overas with the help of extracts from Indian plants will be eligible for patents in India only in accordance with the provisions of our own national laws on the subject, Under our existing patent laws.

product patents are not granted in the area of drugs, pharmaceuticals chemicals and food products. Even in future we do not intend to grant any patents in case of naturally occuring substasces incluling general sequences.

(Source: DGCI & S, Calcutta)

# Implications of GATT on India's Environment

1877. SHRI ASHOK MITRA: Will the Minister of COMMERCE be pleased 'to state :

- (a) whether an indepth study has been undertake on the implications of the new GATT treaty on India's environment;
- (b) if so, the principal conclusions reached in the study; and
- (c) whether, before the GATT agreement is finalised at tile ministerial meeting scheduled for March, 1994, efforts would be made to introduce suitable changes in the draft in order to care of the concerns aired by environmental experts?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Government have not undertaken such a study.

- (b) Does not arise.
- (c) The proposed Uruguay Round GATT Agreement does not contain any new pro visions relating to Environment. However, a Group on Environmental measures and International Trade has been working in